

State Vs. unknown  
eFIR NO. 000428/20  
PS Mayur Vihar  
U/s. 379/411 IPC

01.09.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of mobile phone make ITEL A

25.

An application for release of of mobile make ITEL A 25 on superdari has been moved by the applicant Sh. Sanoj Mahto.

Reply is filed by the IO. As per reply, IO has no objection if the mobile make ITEL A 25 is released to its rightful owner.

Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where **of** ITEL A 25 can be released to rightful owner, subject to execution of security bond. Accordingly, let of mobile make ITEL A 25 be released to the rightful owner after preparing detailed panchnama; taking photographs of the of mobile make ITEL A 25 valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed

along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

**BALWINDER  
SINGH**

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SINGH  
Location: Delhi  
Date: 2020.09.01 13:31:35 +0530

**(Balwinder Singh)**

**MM (East)/KKD/Delhi/01.09.2020**

State Vs. Bobby @ Deepak  
FIR NO.261/20  
PS Gandhi Nagar  
U/s. 392/397/411/34 IPC

01.09.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused in person.

An application on behalf of accused Bobby @ Deepak for bail U/s. 437 Cr.PC is moved by his counsel.

Report filed.

Ld. Counsel for accused stated that matter is triable by Ld. Session's Court. He seeks permission to withdraw the application.

Heard. Report perused.

In view of the submissions of Ld. Counsel, application is dismissed as withdrawn.

The copy of this order be given dasti to the Ld. Counsel for applicant/accused.

BALWINDER  
SINGH

Digitally signed by  
BALWINDER SINGH  
Location: Delhi  
Date: 2020.09.01  
14:44:09 +0530

**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/01.09.2020**